

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13015/05/2016-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 07th March, 2018.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 224 of the Constitution of India, the President is pleased to appoint (i) Smt. Shampa Sarkar, (ii) Shri Ravi Krishan Kapur and (iii) Shri Arindam Mukherjee, to be Additional Judges of the Calcutta High Court, in that order of seniority, for a period of two years with effect from the date they assume charge of their offices.

my
7/3/2018

(Rajinder Kashyap)

Joint Secretary to the Government of India

Tele: 2338 3037

To

The Manager,
Government of India Press,
FARIDABAD

No. K. 13015/5/2016-US.II

Dated 07.03.2018

Copy to:-

1. (i) Smt. Shampa Sarkar, (ii) Shri Ravi Krishan Kapur and (iii) Shri Arindam Mukherjee, C/o The Registrar General, Calcutta High Court, Kolkata.
2. The Secretary to the Governor of West Bengal, Kolkata.
3. The Secretary to the Chief Minister of West Bengal, Kolkata.
4. The Secretary to the Acting Chief Justice, Calcutta High Court, Kolkata.
5. The Chief Secretary, Government of West Bengal, Kolkata.
6. The Registrar General, Calcutta High Court, Kolkata.
7. The Accountant General, West Bengal, Kolkata.
8. The President's Secretariat, (CA.II Section), New Delhi.
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(J-1)/DS(ANS)/S.O.(Desk)
12. Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at www.doj.gov.in.


(S. Vijay Gopal)

Under Secretary to the Government of India
Tele: 23382978